

**Central Administrative Tribunal
Principal Bench**

OA No.1325/2016

New Delhi, this the 24th day of April, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Sh. B.K. Singh,
Aged about 49 years,
S/o Sh. Prem Singh,
R/o 1202, Kamadgiri Tower,
Kaushambi, Ghaziabad (UP)
**(Working as Dy. Commissioner of Income Tax, HQ
(Finance), o/o Pr. CCIT, Delhi)**

2. Sh. Shankar Gupta,
Aged about 49 years,
S/o Late G.P. Gupta,
R/o L-1402, Ratnagiri,
Kaushambi, Ghaziabad
**(Working as Dy. Director (Vigilance), o/o Pr. DGIT (Vig.),
Delhi)**

...Applicants

(By Advocate : Shri S.K. Gupta)

Versus

Union of India through

1. Secretary,
Ministry of Finance,
Department of Revenue,
North Block,
New Delhi.

2. Chairman,
Central Board of Direct Taxes,
Ministry of Finance,
Department of Revenue,
North Block,
New Delhi.

3. Pr. Chief Commissioner of Income Tax,
16/69, Aayakar Bhawan,
Civil Lines, Kanpur.

4. Direct General of Income Tax (HRD),
2nd Floor, ICADR Building,
6, Institutional Area,
Vasant Kunj,
New Delhi-110070.
5. Union Public Service Commission,
Through its Secretary,
Dholpur House,
Shahjahan Road,
New Delhi.

...Respondents

(By Advocate : Shri Gyanendra Singh)

ORDER (ORAL)

Justice Permod Kohli, Chairman :-

The applicants initially joined as Income Tax Inspectors on the basis of the examination conducted by the SSC in the year 1988. They earned promotions from time to time and are presently working as Deputy Commissioner of Income Tax and posted at Delhi. The grievance of the applicants is regarding fixation of their seniority at the level of Inspector of Income Tax and consequential exercise in respect to all the promotional posts. The applicants have made representations in this regard. Representation of Shri B.K. Singh, applicant No.1 dated 07.08.2015 is placed at Annexure A-10 with the OA. Shri S.K. Gupta, learned counsel for the applicants submits that the applicant No.2 has also filed similar representation. The substance of the representations filed by both the applicants is common. Shri Gupta submits that the applicants

would be satisfied if the respondents are directed to decide their representations within a specified time.

2. In view of the above statement of Shri Gupta, this Application is disposed of with a direction to Respondent No.2 to take a decision on the representations filed by the applicants within a period of two months from the date of receipt of a copy of this order by passing a reasoned and speaking order. No costs.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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